<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 551 of 2016 IN DFR NO. 3056 OF 2016

Dated: 18th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Shri Rama Shankar Awasthi & Anr. Vs. Uttar Pradesh Electricity Regulatory Commission & Ors.			Appellant(s)	
			Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Anand K.Ganesan Ms. Swapna Seshadri		
Counsel for the Respondent(s)	:	Mr. C.K.Rai Mr. Umesh Prasad	for R-1	
		Ms. Divya Chaturve Ms. Arunima Kedia		

Ms. Mandakini Ghosh for R-3

<u>ORDER</u>

<u>IA NO. 551 of 2016</u> (Appl. for condonation of delay in filing the appeal)

There is 3 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the parties. It appears from the explanation offered by the Appellant that the appellant came to know of the impugned order only on 14.06.2016 after perusing the website of the State Commission. Thereafter, the appeal has been filed. The explanation

offered by the appellant is acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>22.05.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt